

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Planning Commission in December, 1969 suggested the following guidelines to be adopted by State Government for identifying districts as industrially backward :

- (i) Per Capita food grains/commercial crops production depending on whether the district is predominantly a producer of food-grains/cash crops for inter-district comparisons conversion rates between food grains and commercial crops may be determined by the State Government on a predetermined basis where necessary.
- (ii) Ratio of population to agricultural workers.
- (iii) Per Capita industrial output.
- (iv) Number of factory employees per lakh population or alternatively number of persons engaged in secondary and tertiary activities per lakh of population.
- (v) Per Capita consumption of electricity.
- (vi) Length of surfaced roads in relation to population or railway mileage in relation to population. It was also indicated that only those districts with indices well below the State average may be selected for suitable incentives from financial institutions.

Accordingly 246 district were identified as industrially backward eligible to concessional finance facilities. Out of these 101 districts/areas were further identified for benefits under the Central Investment Subsidy Scheme. Copies of these lists are available in the Parliament Library.

In November, 1981 at the instance of late Prime Minister a quick identification was made, on the basis of Action Plans prepared by the District Industries Centres, of all districts in India which did not have a single large or medium scale industry, 90 such districts have been identified and placed in Category 'A'.

With effect from 1.4. 1983 all identified backward and No-Industry Districts have been classified into 3 categories viz., 'A' 'B' & 'C' as follows :—

Category 'A' :—Comprising No-Industry Districts and Special Region Districts.

Category 'B' :—Comprising erstwhile Central Investment Subsidy districts minus districts included in Category 'A'.

Category 'C' :—Comprising erstwhile concessional finance districts minus districts included Category 'A' and 'B'.

(b) No Sir.

(c) No, Sir. It is for the State Government to set up such a Committee.

Electoral Reforms

1121. SHRI INDRAJIT GUPTA :
SHRI C. JANGA REDDY :
DR. A.K. PATEL :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Election Commission has made a number of suggestions concerning electoral reforms in the light of the experience it had from the recent general elections to the Lok Sabha and various State Assembly elections;

(b) if so, the details thereof and Government's reaction thereto; and

(c) the recommendations proposed to be implemented during 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) to (c). No, Sir. Government are awaiting such proposals from the Election Commission. The Commission has informed that it is processing its recommendations on electoral reforms in the light of experience gained during the general election to the Lok Sabha in December, 1984 and some State Assemblies held recently. The Commission will be forwarding recommendations after considering the reports of the Chief Electoral Officers and a large number of other suggestions received from political parties and others.

Financial Assistance to set up industries in Idduki and Wynad Districts (Kerala)

1122. PROF P.J. KURIEN : Will the